

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P. No. 642/(MAH)/2017


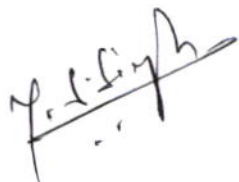
CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: REI Industries Ltd.  
V/s.  
Ducon Technologies (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
34	Ankil-R. Tripathi	i/b. Rameopal S. Tripathi For operational creditor	 17/11/17
	Yajunendra Singh	Adv for Operational Debtor	

**ORDER**

**T.C.P. No. 642/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. Placed on record the Deed of Settlement. The Deed of Settlement dated 14.11.2017 duly signed by both the parties.
- " (1) KEI, has agreed to withdraw his claim against the Ducon bearing Case No. TCP No. 642/2017 at National Company Law tribunal ("NCLT") Mumbai on signing of this Agreement.
- (2) Both the Parties to the Said Matter have come to the conclusion that they are amicably agreed to settle down their disputes and differences between themselves.
- (3) Both the Parties entered into these Deed of Settlement willfully and without any pressure.

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**T.C.P. No. 642/I&BC/NCLT/MB/MAH/2017**

- (4) *Both the Parties mutually agreed that DUCON shall pay a total sum of Rupees 12,00,000/- (INR Twelve Lakhs only) to KEI as Full and Final Settlement against the said Matter. It is further agreed between both the Parties that, an amount of Rs. 12,00,000/- (INR Twelve Lakhs Only) will be Paid by Ducon to KEI in total 6(Six) installments as detailed hereunder in this Agreement in the following manner ;*
- (i) *First installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Draft No 981059 shall be paid by DUCON to KEI drawn from State Bank of India Wagles Industrial Estate Branch dated 13<sup>th</sup> November, 2017 in respect of the said Matter immediately upon signing of this Agreement.*
- (ii) *Second installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Cheque No 677583 drawn from State Bank of India Wagles Industrial Estate Branch dated on 28<sup>th</sup> December, 2017.*
- (iii) *Third installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Cheque No 677584 drawn from State Bank of India Wagles Industrial Estate Branch dated on 28<sup>th</sup> January, 2018.*
- (iv) *Fourth installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Cheque No 677585 drawn from State Bank of India Wagles Industrial Estate Branch dated on 28<sup>th</sup> February, 2018.*
- (v) *Fifth installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Cheque No 677586 drawn from State Bank of India Wagles Industrial Estate Branch dated on 28<sup>th</sup> March, 2018.*
- (vi) *Final installment of Rs. 2,00,000/- (INR Two Lakhs Only) by way of Cheque No 677587 drawn from State Bank of India Wagle Industrial Estate Branch dated on 28<sup>th</sup> April, 2018."*
3. In view of the Settlement Deed, the Petitioner seeks permission to Withdraw the Petition. Granted.
4. The Petition is disposed of as Withdrawn. Consigned to the Records.

17.11.2017

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**Sd/-**  
**M.K. SHRAWAT**  
Member (Judicial)